

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 594
ANSWERED ON THURSDAY, THE 7TH DECEMBER, 2023

VACANCIES IN VARIOUS TRIBUNALS

594. SHRI KANAKAMEDALA RAVINDRA KUMAR:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) Whether Government is aware of the fact that there are as many as nearly 170 vacancies in 16 Tribunals;
- (b) if so, the reasons for vacancies to such an extent; and
- (c) whether Government has framed any time limit to fill the various vacancies viz., that of Chairman, Presiding Officer and Members, that exist in various Tribunals?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): Yes, Sir. Vacancies in various Tribunals occur on account of retirement, resignation, promotion and voluntary retirement etc. and filled up as per statutory provisions. Occurring and filling up of vacancies is a continuous process; and

(c): Sub-section(7) of Section 3 of the Tribunal Reforms Act, 2021, provides the Central Government with the time frame of three months to take a decision on the recommendations of the Search-cum-Selection Committee, constituted for the purpose for appointment to the posts of the Chairpersons or Members of the respective Tribunals, as the case may be.
